

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 103
CP No. (IB)- 26/9/JPR/2023
Under Section 9 of IBC, 2016

In the matter of:

Param Dairy Limited

... Operational Creditor

Versus

Jhandewalas Foods Limited

... Corporate Debtor

**Coram: HON'BLE MR. DR. P.S.N. PRASAD, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Operational Creditor : Pallavi Tikariha, Adv.
Vinay Kumar Jain, Adv.
Saurabh Sinha, Adv.

For the Corporate Debtor : Amit Dhali, Adv.

ORDER

Heard submissions made by the counsel for the operational creditor as well as counsel for the corporate debtor. Proxy counsel has prayed for a grant of further time for filing the rejoinder. Rejoinder, if any, may be filed within 10 days with an advance copy to the opposite counsel. List the matter on 28.11.2023.

-Sd-
(Rajeev Mehrotra)
Technical Member

-Sd-
(Dr. P.S.N. Prasad)
Judicial Member

November 10, 2023